CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

RA. NO. 170/00044/2017 IN CONTEMPT PETITION NO.170/00010/2017 IN OA. NO. 170/00767/2015

DATED THIS THE 14TH DAY OF DECEMBER, 2017 HON'BLE DR K.B. SURESH, MEMBER(J) HON'BLE SHRI P.K. PRADHAN, MEMBER(A)

T.C. Gupta, S/o Shri Gyan Chand, Aged about 62 years, R/o S-77, Golden Enclave, Old Airport Road, Bangalore– 560 017.

... Applicant

(Party in person)

Vs.

1. Shri Ashok Lavasa, Finance Secretary, Ministry of Finance, Department of Revenue, Government of India, New Delhi-110 001.

2.Ms. Nutan Wodeyar, Pr. Chief Commissioner of Income Tax, Karnataka & Goa, Bangalore-560 001.

...Respondents.

(By Shri M.V. Rao, Sr. Panel Counsel)

ORDER (ORAL)

HON'BLE DR K.B. SURESH, MEMBER(J)

This RA may be incorrect, as the order in Contempt Petition cannot be challenged tangentially. The applicant can file an application to revive the Contempt Petition, if sufficient grounds exists. With such liberty, this RA is dismissed. No costs.

(P.K. PRADHAN) MEMBER(A) (DR K.B. SURESH) MEMBER(J)

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Annexures referred to by the applicant in RA.No.44/2017

Annexure RA-1: Copy of the order dated 21.7.2017.